

**In the Court of the Principal District Judge, Madurai.**

**Present : Tmt.N.Nagalakshmi, M.A., B.L.,**

**Principal District Judge (Incharge), Madurai.**

**Thursday, this the 01<sup>st</sup> day of October -2020.**

**Crl.M.P.No.4408/2020**

1.Balasubramani,S/o.Sankili

2.Nadanasundari,W/o.Balasubramaniyan

... Petitioners/Accused.

**Vs**

State through the Inspector of Police,

CCB Madurai City,P.S. Cr.No.Not known/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Elangovan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1. Anticipatory Bail application u/s. 438 of Cr.p.c.

2. The offences alleged are U/s. 406 and 420 of IPC.

3. Heard.

4. The petitioner counsel submitted that he wants to withdraw the petition. Hence, this petition is dismissed as “withdrawn”.

5. In the result the petition is dismissed as “Withdrawn”.

Pronounced by me in Open Court on the 1<sup>st</sup> day of October -2020.

Sd/- N.Nagalakshmi

Principal District Judge(i/c), Madurai

**Copy to**

1. The Inspector of Police,CCB Madurai CityP.S.

